

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

O.P. No. 1 of 2011

Dated: 7th April, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member**

**Tariff Revision
(Sue motu action on the letter
Received from the Ministry of Power)**

Counsel for the Appellant (s) : Mr. R.K. Mehta,
Mr. Amit Kapur, Amicus Curiae

ORDER

It is brought to our notice that all the Commissions have sent their respective reports. The Amicus Curiae counsel submit that they have received the copies almost from all the states except some, which have been received by the Registry. The Registry is directed to serve the same to the learned counsel.

In the earlier Order, dated 14.03.2011, we have directed the Secretary of the Forum of Regulators to send the consolidated and updated report including the reports received from Andhra Pradesh, Chattisgarh, Arunachal Pradesh, Goa and Union Territories. We have already given time till 14.04.2011. Therefore, the reminder has to be sent by the Registry to the Secretary of the Forum of Regulators directing it to send the report on or before 14.04.2011.

Post the matter on 04.05.2011 for further Orders. As soon as the Registry receives the report from the Secretary of the Forum of Regulators, the Registry is directed to give a copy of the same to the Amicus Curiae counsel.

(V.J. Talwar)

Technical Member

(Rakesh Nath)

Technical Member

(Justice M. Karpaga Vinayagam)

Chairperson

TS/KS